

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 203  
IB-241/ND/2020**

**IN THE MATTER OF:**

**M/s. B. M. Pipes Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. TSL Electro Power Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 07.02.2020.**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor**

**:Ms. Bhumika Kapoor,  
Advocate**

**For the Respondent/ Corporate-debtor**

**:Mr. Videsh Vaish and Mr. Lalit  
Mohan, Advocates**

**ORDER**

Heard the submissions made by the counsel for the operational-creditor. Learned counsel for the respondent is present and undertakes to file vakalatnama in course of the day and he seeks time to file reply. In the meantime, learned counsel for the respondent/corporate-debtor has submitted that out of the claim amount Rs. 1,35,000/- has already been paid to the operational-creditor and the remaining balance amount is only 18,988/-. On that learned counsel for the operational-creditor seeks time to get information from the client. Post the matter to 25<sup>th</sup> February, 2020.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(Abni Ranjan Kumar Sinha)  
Member (J)**